79

from Basra and Baghdad are also being worked out. Another route via Iran by sea is being worked out.

## Departmental test for promotion of peons in Delhi Municipal Corporation

- 2\*27. SHRI CHATURANAN MISHRA. Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether a departmental test was conducted for the promotion of peons in Delhi Municipal Corporation in 1988-
- (b) if so, whether any quota for Scheduled Caste and Non-Scheduled Caste has been fixed; if so, the details thereof;
- (c) whether it is a fact that the candidates who, got 33 per cent marks were declared passed in 1988 but the candidates who secured 46 per cent marks were declared failed; if so, the reasons therefor; and
- (d) whether a panel of the passed candidates lies been prepared^ if so, the details thereof and for how many years the same is valid?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.
- (b) The quota for Scheduled Caste and Scheduled Tribe candidates was fixed in recruitment to the posts of L. D. Cs. as per Government of India's instructions.
- (c) Only candidates, obtaining 47% marks of more were included in the panel
- (d) All 126 candidates included in the panel have been appointed to theposts of !L. D. Cs.

## Representation from SC/ST Employees Association of New Mangalore Port

- 2428. SHRI CHATURANAN MISH-PvA: Will the Minister of SURFACE TRANSPORT be pleased to state-
- (a) whether any representation has been received by New Maagalore Port SC/ST Employees Welfare Association, Panambur, New Mangalore dated the 14th May, 1990-
  - (b) if so, the details thereof;
- (c) whether any enquiry has been made in the matter of non employment of SC and ST workers toy various methods;
  - (d) if so, the details thereof; and
  - (e) the steps taken in the matter?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P UNNIKRISHNAN); (a) Yes, Sir.

- (b) The Association has represented that the reservation orders for Scheduled Castes/Tribes have not been observed in New Mangalore Port in the following cases;
  - (i) Recruitment of Officers on deputation and their subsequent absorption-
  - (ii) Employment of staff on workcharged establishment and their subsequent regularisation;
  - (iii) Recruitment of Nominal Muster Roll employees and their subsequent regularisation;
  - (iv) Appointment to certain posts by transfer as well as upgradation;
  - (v) Inclusion of 1200 cargo handling workers in the New Mangalore Port Trust Cargo Handling Workers (Regulation of Employment) Scheme, 1990.
- (c) to (e) No enquiry has been made in the matter. However, the points